cultural and Rural Debt Relief Scheme, 1990. The salient features of the Scheme are given in the attached statement.

STATEMENT

- (i) Salient features of Agricultural and Rural Debt Relief Scheme, 1990 of the Central Government
- Relief will cover all short-term and term overdues advanced by public sector banks, regional rural banks, co-operatives including and development banks, as on 2nd October, 1989.
- (2) Relief will be available to the borrowers whose principal amount from one or more banks, regional rural banks or cooperatives does not exceed Rs. 10,000/.
- (3) The waiver of the principal and interest amounts will be allowed upto a limit of Rs. 10,000/-.
- (4) The benefit of debt relief will be available to the following categories of borrowers;
 - (a) Non-wilful defaulter farmer who is determined by the Annewari System applied on the village basis.
 - (b) Non-wilful defaulter, artisans/ wheavers who committed default in repayment of his loan due to adverse circumstances.
 - (c) Defaulter farmers, artisans and weavers with 'Chronicoverdues', i.e. overdues which have remained unpaid for more than 3 years from the cut off date i.e. 1.10.1989.

- (d) The surviving family of the deceased borrower on whom the loan liability has devolved.
- (e) The farmer who had filed insolvency petitions or who had already been declared insolvent and fulfills the conditions mentioned above.
- (5) Identification of borrowers and determination of eligible loans will be done by the Manager of each branch of the public sector bank or regional rural bank. He will also have the authority to sanction the relief to the borrower so identified and determined, under the Scheme.
- (6) The manager of the lead bank in each of the block will act as a coordinator for the implementation of the scheme and will convene meetings of the managers of concerned branches of public sector banks, regional rural banks, central cooperative banks, land development officers/tehsildar to determine the total principal amount of loan taken by each borrower and to verify other conditions relevant to the scheme.
- (7) Borrowers will be advised in writing by the Manager of the branch about the extent of relief provided, and closure of the account if it is fully settled and the reply the balance amount wherever applicable.

Women Employees in MEL, Chandrapur

- *997. SHRI S.B. THORAT: Will the Minister of STEEL AND MINES be pleased to state:
 - (a) whether Government are aware of

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complaints against some senior officers of Maharashtra Electrosmelt Ltd., Chandrapur, indulging in harassment of women employees:

- (b) if so, whether these complaints have been enquired into; and
- (c) if so, the outcome of the enquiry and the action taken, if any, in the matter?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUS-TICE (SHRI DINESH GOSWAMI): (a) Government are not aware of such a complaint.

(b) and (c). Do not arise.

Recommendations of Agricultural Credit Review Committee

*998. SHRI KUSUMA KRISHNA MUR-THY: Will the Minister of FINANCE be pleased to state:

- (a) whether Government and the Reserve Bank of India have since further their views on the recommendations of the Agricultural Credit Review Committee Appointed by the Reserve Bank of India;
- (b) if so, the main recommendations of the Committee, views of Government and the Reserve Bank of India thereon and the action plan to implement the recommendations accepted by Government; and
- (c) the recommendations of the Committee not accepted by Government and the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The Agricultural Credit Review Committee (Chairman, Prof. A.M. Kusro) has reviewed the working of the rural financial system in the country and evaluated the major problems and issues currently affecting the same. The

more important recommendations of the Committee are:

- Interest rates structure on Agricultural Advances may not be complex and the extent of concessionality of such loans should be reduced:
- (2) Regional Rural Banks may be merged with Sponsor Banks
- (3) Agricultural and Rural Development Corporation should be established for the Eastern and North Eastern Region;
- (4) National Cooperative Bank of India should be set up; and
- (5) Crop Insurgence Corporation should be set up.

The recommendations are under consideration of Government of India, Reserve Bank of India and National Bank for Agriculture and Rural Development.

Effect of Single European Market on Indian Trade

*999. SHRI CHIRANJI LAL SHARMA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have assessed the effect of single European market on Indian trade;
 - (b) if so, the details thereof; and
- (c) the steps proposed to be taken to meet the challenge of the single European market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). Yes,